

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. No.293 of 1996

Monday, this the 15th day of April, 1996

CORAM

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR P V VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

1. K. Rajasekharan Nair, S/o N. Krishna Pillai,
Casual Mazdoor, General Post Office,
Trivandrum.
2. K. Ramachandran Nair, S/o K. Kuttan Pillai,
Casual Mazdoor, General Post Office,
Trivandrum. .. Applicants

By Advocate Mr M. R. Rajendran Nair.

Vs

1. The Chief Postmaster General, Kerala Circle,
Trivandrum.
2. The Senior Postmaster, General Post Office,
Trivandrum. .. Respondents

By Advocate Mr T.R. Ramachandran Nair, Addl.CGSC.

The application having been heard on 15th April 1996,
the Tribunal on the same day delivered the following:

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicants seek to quash A13 and seek a declaration
that they (casual labourers) are entitled to be granted
temporary status. There is a further prayer for a declaration:

"that the engagement of Extra Departmental
Agents for casual work and in leave vacancies
of Group C, Group D posts is illegal".

We have made the position very clear in our order in OA
1112/94. It was observed:

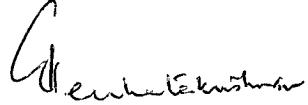
contd.

"..when we observed that the holder of a civil post cannot be made to function as a casual employee (Industrial Workman), we did not mean that a holder of a civil post cannot officiate against another civil post. For that matter, it is a common experience that the holder of a civil post is promoted on an officiating basis to a higher post in his cadre."

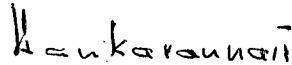
We do not think that any clarification is required. What is required to be stated has been stated.

2. Application is disposed of as aforesaid. No costs.

Dated the 15th April, 1996.


PV VENKATAKRISHNAN

ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR (J)
VICE CHAIRMAN

ps

LIST OF ANNEXURE

1. Annexure A13: True copy of the order No. EST/53-2/92 dated 18.1.1996 issued by Assistant Director (Estt & Tech) Office of the Ist respondent.

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